

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-2484(ND)/2019
IA/2304/2024

IN THE MATTER OF:

M/s. Adecco India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Aventura Components Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 13.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator/Applicant

:Adv. Alok Kumar Kuchhal a/w
Adv. Udit Dad for the
in IA/2304/2024. Mr. Anil Kumar
Mittal appearing Liquidator in
person in IA 2304/2024.

ORDER

IA/2304/2024

This is a 1st Progress Report filed by the Liquidator in terms of Regulation 15(2)(a) of the IBBI (LP) Regulation 2016 for the quarter ended on 31.03.2024. Heard Ld. Counsel for the Liquidator. The 1st Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. IA **disposed** of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)